

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1235 of 2019

In the matter of:

E. N. Palanisamy

....Appellant

Vs.

Bank of Baroda & Ors.

...Respondents

Present

For Appellant: Mr. Anup Kumar and Mr. Magan Seth, Advocates.

For Respondents: Mr. Aashish Jain Lunia and Mr. R. Soundara Rajan, Advocates.

ORDER

26.02.2020: Reply affidavit filed by Respondent No. 1 under Diary No. 28797 is taken on record. Respondent to provide a copy of the same to learned Counsel for the Appellant during course of the day. Rejoinder if any may be filed within one week.

Post the matter 'for admission (after notice)' on **24th March, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

sim/nn